

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13381/2006

(From the judgement and order dated 06/09/2005 in WP No. 2366/2005 of
The HIGH COURT OF M.P. BENCH AT INDORE)

EXECUTIVE ENG., M.P. HOUSING BOARD & ORS Petitioner(s)

VERSUS

OM PAKASH Respondent(s)

(With appln(s) for c/delay in filing SLP and c/delay in
refiling SLP and with prayer for interim relief and office report)

WITH

SLP(C) NO. 10020 of 2007
(With office report)

SLP(C) NO. 1083 of 2009
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 13339 of 2006
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 13341 of 2006
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 13375 of 2006
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 1386 of 2007
(With prayer for interim relief and office report)

SLP(C) NO. 1439 of 2007
(With prayer for interim relief and office report)

SLP(C) NO. 14499 of 2006
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

:1:

SLP(C) NO. 2455 of 2009
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 2463 of 2009
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 28999 of 2008
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 2942 of 2007
(With office report)

SLP(C) NO. 2944 of 2007
(With office report)

SLP(C) NO. 2947 of 2007
(With office report)

SLP(C) NO. 2949 of 2007
(With office report)

SLP(C) NO. 30183 of 2008
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 30184 of 2008
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 31411 of 2008
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

SLP(C) NO. 5846 of 2007
(With office report)

SLP(C) NO. 7366 of 2007
(With office report)

SLP(C) NO. 7367 of 2007
(With office report)

SLP(C) NO. 7370 of 2007
(With office report)

SLP(C) NO. 7371 of 2007
(With office report)

:2:

SLP(C) NO. 7372 of 2007
(With office report)

SLP(C) NO. 8310 of 2007
(With office report)

SLP(C) NO. 8312 of 2007
(With office report)

SLP(C) NO. 8313 of 2007
(With office report)

SLP(C) NO. 8314 of 2007
(With office report)

SLP(C) NO. 8315 of 2007
(With office report)

SLP(C) NO. 8316 of 2007
(With office report)

SLP(C) NO. 8317 of 2007
(With office report)

SLP(C) NO. 8333 of 2007
(With office report)

SLP(C) NO. 956 of 2009
(With appln.(s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

Date: 08/11/2010 These Petitions were called on for hearing today.

CORAM :

For Petitioner(s) Mr. P.C. Agarwal, Sr. Adv.
 Mr. Praveen Chaturvedi, Adv.
 Mr. Ambuj Agarwal, Adv.
 Ms. Jyoti Chaturvedi, Adv.

 Mr. Ashiesh Kumar, Adv.

For Respondent(s) Mrs.K. Sarada Devi, Adv.
 :3:
 Mr. Vikrant Singh Bais, Adv. for
 Mr. Niraj Sharma, Adv.

 Mr. Jagjit Singh Chhabra, Adv.

 Mr. Gurukrishna Kumar, Adv.
 Ms. Srikala Gurukrishna Kumar, Adv.

 Mr. Bharat Singh, Adv.
 Mr. Amit Pawan, Adv.

UPON hearing counsel the Court made the following
 O R D E R

Heard learned counsel for the parties.

Delay condoned.

Since the finding of fact is that Section 25F of the Industrial Disputes Act, 1947 has been violated, we uphold the order of reinstatement passed by the High Court but no back wages shall be granted to the respondents in these Special Leave Petitions.

The Special Leave Petitions are disposed of accordingly.

(Rajesh Dham)
Court Master

(Indu Satija)
Court Master